

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.119
(IB)-1744(ND)2019
IA/1877/2021, IA/1973/2021

IN THE MATTER OF:

M/s. Canara Bank	...	Applicant/Petitioner
Versus		
M/s. Bulland Buildtech Private Limited	...	Respondent

Under Section: 7 of IBC, 2016

Order delivered on 28.04.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Adv. Prachie Jain for IRP

ORDER

IA/1877/2021: By filing this Application, the IRP has paid to appoint Mr. Devendra Umrao in IBBI/IPA-003/IP-N0223/2019/20/12640 as the authorized representative to represent the Home Buyers in the meeting of the CoC and to perform all the needful acts on behalf of the Home Buyers.

Heard, Ld. Counsel appearing for the IRP and perused the averments made in the Application. Ld. Counsel appearing for the IRP referred page 94 of the Application and submitted that out of 369, 250 persons have approved the appointment of Mr. Devendra Umrao.

Considering the submissions, we hereby confirmend the Appointment of Mr. Devendra Umrao as a Authorized Representative to report the Home Buyers in the meeting of the CoC.

With this, **the present IA stands Disposed of.**

IA/1973/2021: By filing this Application, the Applicant has prayed for early listing of IA/1877/2021 which has already been listed today.
So, this IA has become Infructuous.

With this, the **present IA is dismissed being Infructuous.**

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)